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THE HIGH COURT OF MADHYA PRADESH
MCRC No. 3773/2022
(PRADEEP SINGH Vs THE STATE OF MADHYA PRADESH)

Through Video Conferencing

Gwalior, Dated : 24/01/2022

Shri R.K. Sharma, Senior Counsel with Shri V.K. Agrawal,
Counsel for applicant.

Shri C.P. Singh, Counsel for State.

Case diary is available.

This first application under Section 438 of CrPC has been filed
for grant of anticipatory bail.

The applicant apprehends his arrest in connection with Criminal
Case No.1215/2020 pending before the Court of Judicial Magistrate
First Class Morena for offence punishable under Sections 27, 29, 50,
51 and 52 of the Wild Life (Protection) Act and under Sections 41 and
52 of the Indian Forest Act.

After arguing the matter at length, Counsel for applicant seeks
permission of this Court to withdraw this application.

It is, accordingly, **dismissed as withdrawn.**

(G.S. Ahluwalia)
Judge

Aman